

Court No. 7  
**29.12.2023**  
(Item No. 6)  
Vacation  
Bench  
(AB)

**IN THE HIGH COURT AT CALCUTTA**  
**Constitutional Writ Jurisdiction**  
**Appellate Side**

**W.P.A. 29209 of 2023**

Anima Dutta  
VS

The State Bank of India, Stress Asset Recovery  
Branch, Kolkatta & Ors.

Mr. Aritra Basu  
Mr. Koushik Chatterjee  
Mr. Avinava Banerjee  
..... for the petitioner  
Mr. Pankaj Mukherjee  
Mr. Moloy Roy Chaudhury  
....State Bank of India

Affidavit of service filed in Court today is taken on record.

Mr. Aritra Basu, learned counsel appearing for the writ petitioner, on instruction from his client, prays for leave to withdraw this writ petition unconditionally.

Such prayer is not opposed by the respondents.

Leave is granted to the petitioner to withdraw this writ petition unconditionally.

However, it is made clear that, the petitioner shall be at liberty to avail of its remedy, if any, strictly in accordance with law.

In view of the above, this writ petition being **W.P.A. 29209 of 2023** stands dismissed as withdrawn.

Interim order, if any, stands vacated.

**(Aniruddha Roy, J.)**